NATIONAL COMPANY LAW TRIBUNAL **NEW DELHI BENCH**

(IB)-447 (ND)/2017

CORAM:

PRESENT: SH. S. K. MOHAPATRA

HON'BLE MEMBER(T)

SMT. INA MALHOTRA HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.12.2017

NAME OF THE COMPANY: M/s Seth Thakurdas Khinvraj Rathi Vs. M/s Cals Refineries Ltd.

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

S.NO. NAME **DESIGNATION**

REPRESENTATION **SIGNATURE**

For the Petitioner (s)

: Ms. Sangecta Bharti & Mr. Krishanu Adhikary,

Advocates

For the Respondent (s) : Ms. Harshita Agarwal, Advocate

ORDER

A report has been received from the IBBI, proposing the name of Mr. Kumar No. (IBBI/IPA-001/IP-P00021/2016-Gupta (Regn. 17/10046), 30, Sweet Home Apartment, Sector 14, Rohini, Delhi-110085, Email: gulshanguptacs@gmail.com, mobile No. 9810510390) as the IRP in this case.

His name is, therefore, being confirmed by this Bench. Ld. Counsel for the Operational Creditor as well as the Corporate Debtor are both present in court. The said order be communicated to the IRP to carry out immediate steps as mandated under the Code.

Be listed for the report of the IRP on 16th January, 2018.

(S. K. Mohapatra) Member (T)

(Ina Malhotra) Member (J)

- P-d+1

(Sapna Bhatia)